

F.No.404/178/76-ITCC
CENTRAL BOARD OF DIRECT TAXES

New Delhi; the 30th December, 1976.

ORDER

No.1600 (F.No.404/178/76/ITCC) : In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri Prabhu Dayal authorised by the Central Government to exercise the powers of Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961) shall concurrently exercise jurisdiction in respect of all the areas in Bombay city and in the Bombay suburban Districts in the state of Maharashtra.

2. The jurisdiction conferred upon Shri M.K.Ulasi under Board's Order No. 1514 (F.No. 404/178/76-ITCC) dated 5.10.1976 is hereby withdrawn.

3. This order shall come into force with effect from the date Shri Prabhu Dayal takes over as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. Shri V.Ramswami Iyer, Commissioner of Income-tax, Bombay City-I, Bombay, with reference to his letter No: BC/Admn./GAZ-173-4/76 dated 6.12.1976.

2. Bulletin Section, DI(RS&P), Mayur Bhawan, New Delhi.

Sd/-

(H. VENKATARAMAN)

Secretary, Central Board of Direct Taxes.

AUTHORISED FOR ISSUE

(H. V. RAMANAN)

ASST. DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

No. CC/ITCC/1578/368/BSP/76.

SHAEMA